

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

No. _____ CIVIL-II / S.B. - 7 DATED _____

To

The Manager,
The Tribune English,
Chandigarh.

Subject: Publication of Court Notices in the Newspaper.
RSA of 3463 of 2016

Lachmi Devi through Lrs and ors.

...Petitioner(s)

Versus

Krishan Kumar and ors

...Respondent(s)



Sir,

I am directed to forward herewith the accompanying notices in duplicate for publication in the daily The Tribune English, ^(Haryana Edition) newspaper and to request you to:

- Publish at once in the earliest issue of your newspaper before 20.04.2022 (Actual) the date fixed for the hearing.
- Send one copy of the Newspaper containing the printed notice indicated in the red ink to the addressee under postal certificate/s and
- Send one copy of the newspaper to this Court together with postal certificate/s referred to in para-2.

The necessary publication expenses are being deposited personally.

Yours faithfully,


Superintendent, Civil-II


IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

Petition/Appeal U/s 151 C.P.C. and other relevant provision of CPC.

To,

Respondent No. 1:- Krishan Kumar son of Shri Ram Dhan, resident of Karnal.

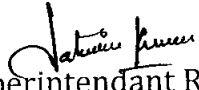
In the above titled petition/appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendants should appeal in person or through counsel on 20.04.2022 at 10 A.M. Sharp.

For details log on to www.highcourtchd.gov.in

(NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court notice is forwarded to the Manager, The Tribune for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of Hearing i.e. 20.04.2022.

Publication charges will be paid/deposited by the bearer of this letter.


Superintendent RSA
For Registrar Judicial
Punjab and Haryana High Court,
Chandigarh.

